

COPY

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

No. LR(B)/1/89/Pt./50,

Dated Shillong, the 18<sup>th</sup> March, 2002

OFFICE MEMORANDUM

In supersession of the Office Memorandum No. LR (B).1/89/Pt/49, dt. 27.2.2002 the Government are pleased to revise the retaining fees for Advocate General And Additional Advocate Generals and Car Maintenance allowances for them as follows:-

(a)	Retaining fees for Advocate General	-	Rs. 7,000/- P.M.
(b)	Retaining fees for Additional Advocate General	-	Rs. 6,000/- P.M.
(c)	Car Maintenance Allowances for Advocate General and Additional Advocate Generals	-	Rs. 1,500/- P.M.

This Office Memorandum shall be deemed to have come into force on 1.3.2002 and also shall stand modified as regards para 12 of the Office Memorandum LR (B).1/89/Pt/33, dt. 28.3.2000 to the extent of retining fees and Car Maintenance allowance only.

Sd/-

(E. Warji)

Secretary to the Govt. of Meghalaya,  
Law (B) Department.

Dated Shillong, the 18<sup>th</sup> March, 2002.

Memo.No. LR(B), 1/89/Pt./50-A,

Copy to:-

1. The Accountant General, (Accounts/Audit), Meghalaya, Shillong..
2. The Advocate Advocate General, Gauhati High Court, Gauhati.
3. The Addl. Advocate General, Gauhati High Court at Gauhati/ Shillong.
4. The Sr. Govt. Advocate Meghalaya, Gauhati High Court, Shillong Bench.
5. The Director of Printing & Stationery, Govt. of Meghalaya with a request that the above office Momorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. All Deputy Commissioners.
7. All Treasury Officers.
8. All Public Prosecutors/Government Pleaders
9. Finance (Estt) Department.
10. Law (A) Department.

By order etc.,

Sd/- L.M. Sangma,

Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.